CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

MA 429 of 2011 No. OA 955 of 2011

Date of order : 2.3.2016

Hon'ble Ms. Bidisha Banerjee, Judicial Member

Hon'ble Mr.P.K.Basu, Administrative Member

RUSTAM SHAH

VS

UNION OF INDIA & ORS. (CLW)

For the applicant

Mr.S.K.Dutta, counsel

For the respondents

Mr.A.K.Banerjee, counsel

ORDER

Ms.Bidisha Banerjee, J.M.

Heard ld. Counsels for the parties.

The case of the applicant in a nutshell is that he was intimated on 2.9.94 by the CPO/CLW in reference to his application, to apply for his employment as and when employment notice inviting applications would be issued from his office. The applicant has claimed that on 6.6.95 one Ramdeo, the CPO (Admn) issued the following letter :

"No. E/57/5/Rustam Sah/Rly-Bd/95/IV Dated 6.6.1995

The Secretary (Estt) Railway Board,

New Delhi .

Sub: Re-engagement of Shri Rustam Sah as Sub.

Khalasi

Ref: Railway Board's letter No. E9Rep) II-95-Ap-2/D/II

dated 15.3.95

In reference to above it is advise that GM has accorded his approval to the engagement of Shri Rustam Sah S/O Shri Bartullah Sah, Vill. Tiyay, Thana Andar, Distt. Siwan as a fresh face sub Khalasi in Group 'D' and the approval of GM has been conveyed to DRM/SEE for engaging him.

(RAM DEO) CPO/Admn. For GENERAL MANAGER (P)"

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The respondents in their reply para 6 has specifically denied existence of 3. such letter in the administration, They have resisted the claim on the ground

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